

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.10
C.P.No.13/BB/2024

IN THE MATTER OF:

M/s. Velcan Renewable Energy Pvt. Ltd.

... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Aparna Purkayastha

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. ROC/RD report is awaited. Therefore, two weeks' time is granted to the ROC/RD to file its Report, and one week thereafter is granted to the Petitioner to file its response to the ROC/RD report.
3. List the case before the Regular Bench on **29.08.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)